

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 783 of 2012

(Arising out of Order-in-Appeal No. US/153/M-II/2012 dated
29.02.2012 passed by the Commissioner of CE (Appeals), Mumbai II)

M/s. Aksai Controls & Logistics
5, Mehra Centre, Marwah Estate,
Off Saki Vihar Road,
Sakinaka, Mumbai

.....Appellant

Vs.

Commissioner of Central Excise Mumbai II
9th Floor, Piramal Chambers,
Lalbaug, Parel
Mumbai

.....Respondent

APPEARANCE:

Shri Mihir Mehta, Advocate for the appellant
Shri N N Prabhudesai, Supdt. (AR) for the respondent

CORAM: **Hon'ble Mr C J Mathew, Member (Technical)**
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/85293 / 2022

DATE OF HEARING: 04-04-2022
DATE OF DECISION : 04-04-2022

Per: Corum

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised
Representative submits that final discharge certificate has been issued

by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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